

**Central Administrative Tribunal
Principal Bench**

OA No.335/2017

New Delhi, this the 30th day of January, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Nita Chowdhury, Member (A)**

Amit Vashist
S/o Shri R. P. Vashist
Aged about 42 years,
R/o Type-V, Flat No.1,
EPFO Complex, Sector 23, Dwarka,
New Delhi.
at present posted as Regional PF Commissioner II,
In EPFO Headquarters,
New Delhi. Applicant.

(Applicant is present)

Vs.

1. The Chairman
Central Board of Trustees, EPF,
Ministry of Labour & Employment,
Shram Shakti Bhawan,
New Delhi 110 001.
2. The Central PF Commissioner
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi 110 066.
3. The Chief Vigilance Officer
EPFO Headquarters,
14, Bhikaji Cama Place,
New Delhi 110 066. Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

Heard.

2. Issue notice. Shri Gyanendra Singh, learned standing counsel appears and accepts notice on behalf of respondent No.1.
3. The applicant was served with a Memorandum of Charge dated 10.08.2015. He submitted his response on 09.06.2016. It is stated that on 29.06.2016, the Disciplinary Authority appointed an Inquiry Officer to

conclude the inquiry, and after the written briefs were submitted by applicant on 27.09.2016, the Inquiring Authority has submitted its report to the Disciplinary Authority, i.e., Respondent No.1. The applicant has made various representations requesting for conclusion of the disciplinary proceedings.

4. The grievance of the applicant in the present OA is that the respondents have not passed final order on the departmental proceedings. The prayer made is for a direction to the Disciplinary Authority to complete its disciplinary proceedings without any further delay.

5. In view of the prayer made, we dispose of this OA at this stage with a direction to the Disciplinary Authority to take a final decision on the inquiry report within a period of two months from the date of receipt of copy of this order, and communicate the decision to the applicant. In the meantime, the applicant may request for personal hearing to the Disciplinary Authority within one week and the Disciplinary Authority will consider the request and pass appropriate directions in this regard.

(Nita Chowdhury)
Member (A)

(Justice Permod Kohli)
Chairman

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